

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 1
(IB)-922(PB)/2018

IN THE MATTER OF:

State Bank of India Applicant/petitioner
v.
M/s. Advance Sufactanta India Ltd. Respondent

Order under Section 7 of IBC, 2016 (CIRP)

Order delivered on 11.08.2021

Coram:

SHRI BHASKARA PANTULA MOHAN
HON'BLE ACTG. PRESIDENT

SHRI HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant: Mr. R. Sudhinder & Ms. Ekta Bhasin, Advs.
For the Respondent:

ORDER

Appeal (IBC)-29/2021

Learned counsel for the applicant/appellant is directed to issue notice to the respondent(s) for 13.09.2021.

List the matter on 13.09.2021.

— sd —

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

— sd —

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

11.08.2021
VINEET